

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) to (c). The Government is aware of the annual report of the Amnesty International which pertains to several countries throughout the world released in early July, 1995. The Chapter on India in the said report contains sweeping allegations stating that thousands of political prisoners were held without charge or trial and that torture and ill treatment of detainees in India was routine resulting in deaths of hundreds of these in police and military custody. Amnesty International has been making such wild allegations of a sweeping and generalised nature in their previous reports as well, which all along been firmly denied by the Government. Detailed response rebutting the general allegations made in the Annual Report in question alongwith factual details in respect of some of the specific incidents mentioned therein have been made available to the High Commission of India, London for transmission to Amnesty as well as for appropriate use in countering propaganda by vested interests.

#### Export of Naphtha and NGL

2737. SHRI CHIRANJI LAL SHARMA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the quantity of naphtha and Natural Gas Liquefied (NGL) exported during each of the last two years and likely to be exported during each the current financial year; and

(b) the steps proposed to be taken by the Government to boost the export of the above items?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) The export of Naphtha and NGL during the years 1993-94, 1994-95 and 1995-96 (April-October) is as under :

Product	(Qty : Million Tonnes)		
	1993-94	1994-95*	1995-96* (Apr.-Oct.)
	Qty.	Qty.	Qty.
Naphtha	1.625	2.249	1.464
NGL	0.782	0.585	0.345

\* Provisional.

(b) After meeting fully the domestic demand, surplus is exported. Therefore, the quantum of exports of Naphtha and NGL depends on domestic supply-demand balance.

[Translation]

#### Fake Notes

2738. SHRI RAM PAL SINGH :  
SHRI PHOOL CHAND VERMA :  
SHRI BRIJBHUSHAN SHARAN SINGH :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have recovered large number of fake 500 rupees-notes;

(b) whether any investigation has been carried out in this regard;

(c) if so, the outcome thereof and the action taken against the persons found guilty;

(d) whether the involvement of some of neighbouring countries is suspected in this fake currency note racket in Indian market; and

(e) if so, the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON) : (a) According to available information, a total of 201 fake currency notes of Rs. 500 denominations were recovered during this calendar year so far.

(b) and (c). Since 'Police' is a State subject, it is primarily the responsibility of the State Governments to register, investigate and take appropriate action under law against persons indulging in any illegal activity.

(d) Yes, Sir.

(e) Apart from continued vigilance in the matter by the concerned Governmental agencies, press releases are issued by the Reserve Bank of India from time to time to enable the public to distinguish between genuine and fake currency notes.

#### Pending Projects

2739. SHRI SHIVRAJ SINGH CHAUHAN :  
SHRI RAM SINGH KASHWAN :  
SHRI KUNJEE LAL :  
SHRI KHELAN RAM JANGDE :  
SHRI PAWAN DIWAN :

Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of the irrigations projects pending with the Union Government for approval including their estimated projected cost and benefits likely to be accrued therefrom State/UT-wise;

(b) since when these projects are pending and the reasons therefor;

(c) whether some of the State Governments have requested the Union Government for the early approval of these projects;

(d) if so, the steps taken by the Union Government in this regard; and

(e) the time by which these projects are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) :  
(a) A Statement giving State-wise/Union Territory wise details of New Irrigation Projects pending clearance is attached.

(b) The Projects were received in the Central Water Commission from time to time. The reasons for pendency are non-resolution of inter-State issues, non-receipt of environmental/forests/rehabilitation and resettlement Plans clearance from the Ministry of Environment and Forests and the Ministry of Welfare and non-compliance of the observations of various Central Appraising Agencies by the States.

(c) Request for early clearance of the projects are received from various State Governments from time to time.

(d) Central Water Commission has started holding periodical review meetings with the officials of State Governments to review the Status of projects pending clearance. Central Water Commission has also set up regional offices for expeditious appraisal of Medium Irrigation Projects.

(e) The clearance of Projects depends upon how soon the State Government complies with the observations of various Central Appraising Agencies and obtains environmental Forests/Rehabilitation and Resettlement Plans clearances.

### STATEMENT

#### Statement/UT-wise details of new irrigation projects pending clearance

S No.	Name of the State/Union Territory	No. of Projects	Latest Estimated Cost (Rs. in Crores)	Benefits (thousand hectares)	Remarks
1	2	3	4	5	6
1.	Andhra Pradesh	9	4868.08	1006.96	5 Projects have been found acceptable by Advisory Committee subject to compliance of certain observations. Consideration of one project has been deferred by Advisory Committee due to non-resolution of inter-State issues. On review of 3 projects State Government is required to sort out various techno-economic issues.
2.	Assam	3	545.37	82.22	One Project has been found acceptable by Advisory Committee subject to compliance of certain observations. On remaining two projects State Government is requested to sort out various techno-economic issues.
3.	Bihar	15	4019.24	770.00	Six projects have been found acceptable by Advisory Committee subject to compliance of certain observations. Consideration of two projects was deferred by the Advisory Committee due to non-resolution of inter-State issues. On remaining 7 projects State Governments is required to sort out various techno-economic issues.
4.	Gujarat	10	289.94	47.32	One Project has been found acceptable by the Advisory Committee subject to compliance of certain observations. On 9 projects State Governments is required to sort out various techno-economic issues.

1	2	3	4	5	6
5.	Haryana	2	1501.88	117.46	These projects have been found acceptable by Advisory Committee subject to compliance of certain observations by the State Government.
6.	Himachal Pradesh	2	861.70	26.53	The State government is required to sort out various tech-economic issues.
7.	Jammu and Kashmir	6	102.11	59.42	Two Projects have been found acceptable by the Advisory Committee subject to compliance of certain observations by the State Government. On remaining 4 projects the State is required to sort out various techno-economic issues.
8.	Karnataka	3	2932.77	396.15	One Projects has been found acceptable by the Advisory Committee subject to compliance of certain observations by the State Government. On remaining two projects the State Government is required to sort out various techno-economic issues.
9.	Kerala	2	338.03	67.15	One project has been found acceptable by the Advisory Committee subject to compliance of certain observations. On remaining projects State Government has to sort out various techno-economic issues.
10.	Madhya Pradesh	16	9574.77	1883.40	9 Projects have been found acceptable by the Advisory Committee subject to compliance of certain obsideration by the State Government. Consideration of two projects was deferred by the Advisory Committee due to non-furnishing of rehabilitation and resettlement plans and action plan for environment and forest clearances. On remaining 5 projects the State Government is required to sort out various techno-economic issues.
11.	Maharashtra	33	4145.74	685.33	23 Projects have been found acceptable by the Advisory Committee subject to compliance of certain observations by the State Government. On remaining ten projects State Government is required to sort out various techno-economic issues.
12.	Manipur	1	2899.00	150 Mega Watt	Found acceptable by the Advisory Committee subject to compliance of certain observations and sorting out submergence issues among States.
13.	Orissa	8	1584.13	324.66	1 Projects has been recommended to the Planning Commission for investment clearance. Four projects have been found acceptable by the Advisory Committee subject to compliance of certain observations. On remaining 3 projects State Government has to sort out various techno-economic issues.

1	2	3	4	5	6
14	Punjab	5	14441.69	176.84	1 Project has found acceptable by the Advisory Committee subject to compliance of certain observations. On remaining 4 Projects State Government is required to sort out various techno-economic issues.
15.	Rajasthan	12	1101.64	697.29	4 Projects have been found acceptable by the Advisory Committee subject to compliance of certain observations by the State. On 7 projects State Government has to sort out various techno-economic issues. One project has been sent to Planning Commission for investment clearance.
16.	Tamil Nadu	3	283.96	74.21	1 Project has been found acceptable by the Advisory Committee subject to clearance from inter-State angle. The State Government has to sort out various techno-economic issues on the remaining two projects.
17.	Uttar Pradesh	11	848.23	492.18	7 Projects have been found acceptable by the Advisory Committee subject to compliance of certain observations by the State Government. On remaining 4 projects State Government is required to sort out various techno-economic issues.
18.	West Bengal	1	35.00	24.49	The State Government is required to sort out various techno-economic issues.

[Translation]

#### Telephone Connections in Gujarat

2740. SHRI RATILAL VARMA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of telephone connections provided during the last three months in Gujarat district-wise;

(b) whether these connections are in working order;

(c) if not, the reasons therefor and the steps being taken in this regard;

(d) the number of persons on the waiting list for telephone connections, district-wise;

(e) whether any steps have been taken or proposed to be taken to provide more telephone connections in the State; and

(f) if so, the details thereof?

THE MINISTER OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) District-wise details is given in the enclosed Statement.

(b) Yes, Sir.

(c) Question does not arise in view of (b) above.

(d) District-wise detail is given in the attached Statement.

(e) and (f). The department has planned to provide 163100 telephone connections in Gujarat during the year 1995-96.

#### STATEMENT

S. District No.	No. of telephone connections provided during three months (August 95-October 95)	No. of persons on the W/L for telephone connections as on 31.10.95
1	2	3
1. Ahmedabad (including Gandhinagar)	3581	57179
2. Amreli	650	2341
3. Bhavnagar	389	13804
4. Bharuch	435	8640
5. Banaskantha (Palanpur)	823	4519